



1

WP-41302-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,  
CHIEF JUSTICE

&amp;

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 12<sup>th</sup> OF JANUARY, 2026

WRIT PETITION No. 41302 of 2025

*BHARTI KISAN SAGATHAN*

*Versus*

*THE STATE OF MADHYA PRADESH AND OTHERS*

.....  
Appearance:

*Shri R.S. Thakur - Senior Advocate with Shri P.K. Shah - Advocate for the petitioner.*

*Shri Vivek Sharma - Deputy Advocate for the respondent/State.*  
.....

ORDER

*Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice*

Petitioner a registered association of farmers has filed the subject public interest litigation seeking a direction to the respondents to make payment of the food grain purchased from the farmers within a stipulated period.

Learned Deputy Advocate General appearing for the State submits that a public interest litigation for recovery of the sale price of food grain on behalf of a association would not be maintainable and each of the farmers would have to raise his claim in accordance with law before the competent authority. He submits that there is no factual dispute in respect of entitlement, however the entitlement is dependent on the quantity and the



quality of food grain supplied.

In view of the above objection, learned senior counsel for the petitioner seeks leave to withdraw the petition reserving the right of the individual farmers to raise their claim in respect of supplies made in accordance with law. Petition is accordingly dismissed as withdrawn.

All rights and contention of the parties are reserved.

**(SANJEEV SACHDEVA)**  
**CHIEF JUSTICE**

**(VINAY SARAF)**  
**JUDGE**

Akm